## CENTRAL ELECTRICITY REGULATORY COMMISSION NEWDELHI

## RECORD OF PROCEEDINGS

## **Petition No.207/2010**

Subject: Re-determination of generation tariff for the period from 1.4.2008 to

31.3.2009 after considering the impact of additional capitalization as

on 31.3.2009 for Indira Sagar Power Station (8 x 125 MW).

Coram: Dr. Pramod Deo, Chairperson

Shri S.Jayaraman, Member Shri V.S.Verma, Member

Shri M.Deena Dayalan, Member

Petitioner: NHDC Ltd

Respondents: MPPTCL, Narmada Valley Development Department (NVDD).

Pursuant to hearing of the matter on 11.1.2011, it was mentioned in paras 4 and 5 of the Record of Proceedings as under:

- "4. The Commission accepted the prayer and adjourned the hearing of the matter. The respondents are directed to serve copy of its reply to the petitioner, by 3.2.2011, if not already done, and the petitioner to file its rejoinder on the same by 10.2.2011.
- 5. Matter to be listed for hearing on 15.2.2011."
- 2. It has been inadvertently mentioned in para 5 of the Record of proceedings dated 11.1.2011 that the matter was to be listed for hearing on 15.2.2011, whereas, the Commission had directed the completion of pleadings by the parties in the matter based on which appropriate decision was to be taken.
- 3. The parties have completed their pleadings and submissions. Accordingly, order in the petition is reserved and para 5 of the Record of the proceedings held on 11.1.2011 now stands withdrawn.

Sd/-(Dr.N.C.Mahapatra) Chief Advisor (Law)